

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) NO...../2016

CC No(s).343/2016

(Arising out of impugned final judgment and order dated 05/08/2015 in RSA No.4705/2012 and final order dated 03/11/2015 in RA No.87-C/2015, passed by the High Court Of Punjab & Haryana At Chandigarh)

MOHINDER KAUR

Petitioner(s)

VERSUS

DIAL KAUR @ GURDIAL KAUR AND ANR.

Respondent(s)

(With appln. (s) for c/delay in filing SLP and office report)

Date : 19/01/2016 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE M.Y. EQBAL
HON'BLE MR. JUSTICE ARUN MISHRAFor Petitioner(s) Mr. H.P.S. Ghuman, Adv.
For Mr. Devesh Kumar Tripathi, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

The special leave petition is dismissed.

(Sanjay Kumar-II)
Court Master(Indu Pokhriyal)
Court Master